

are aimed at meeting the requirement of beneficiaries concentrated in different parts of the city.

(c) Yes, Sir.

(d) to (f) In view of (a) and (b) above, the questions do not arise.

Statement

AYURVEDIC

- Sl.No. Name of Dispensary/Units
1. Ayurvedic dispensary, Golc Market.
 2. Ayurvedic dispensary, Kidwai Nagar.
 3. Ayurvedic dispensary, R.K. Puram.
 4. Ayurvedic dispensary, Dev Nagar.
 5. Ayurvedic dispensary, North Avenue.
 6. Ayurvedic Unit, Jangpura.
 7. Ayurvedic Unit, Kingsway Camp.
 8. Ayurvedic Unit, M.B. Road.
 9. Ayurvedic Unit, Hari Nagar.
 10. Ayurvedic Unit, Gurgaon.
 11. Ayurvedic Unit, Laxmi Nagar.
 12. Ayurvedic Unit, Delhi Cantt.
 13. Ayurvedic Unit, Paschim Vihar.

HOMOEOPATHIC

1. Homoeopathic Dispensary, Dev Nagar.
2. Homoeopathic Dispensary, Golc Market.
3. Homoeopathic Dispensary, R.K. Puram.
4. Homoeopathic Unit, Darya Ganj.
5. Homoeopathic Unit, Rajouri Garden.
6. Homoeopathic Unit, Shahdara.
7. Homoeopathic Unit, Kasturba Nagar.
8. Homoeopathic Unit, Hari Nagar.
9. Homoeopathic Unit, Kalkaji.
10. Homoeopathic Unit, Timar Pur.
11. Homoeopathic Unit, South Avenue.
12. Homoeopathic Unit, R.K. Puram-III.
13. Homoeopathic Unit, Pushp Vihar.

UNANI

1. Unani Dispensary, Sarojini Nagar
2. Unani Unit, Naraina.
3. Unani Unit, Darya Gang.
4. Unani Unit, South Avenue.

Setting up a third Airport at Mumbai

3623. SHRI PREM CHAND GUPTA:
SHRI GYAN RANJAN:

Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether Government of Maharashtra had been stressing the need for setting up a third airport at Mumbai;

(b) if so, the details pertaining to air traffic the new airport is expected to handle that have been furnished by the State Government to the Central Government; and

(c) the Central Government's response thereto?

THE MINISTER OF CIVIL AVIATION (SHRI CM IBRAHIM): (a) No, Sir.

(b) and (c) Do not arise.

पर्यटकों के लिए वातानुकूलित वाहनों की मांग

3624. श्री राघवजी: क्या पर्यटन मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या मध्य प्रदेश सरकार ने पर्यटकों की सुविधा के लिए केन्द्रीय सरकार से वातानुकूलित वाहनों की मांग की है;

(ख) यदि हां, तो तत्संबंधी ब्यौर क्या है; और

(ग) केन्द्र सरकार ने उक्त प्रस्ताव पर क्या कार्रवाई की है; यदि नहीं, तो इसके क्या कारण हैं?

संसदीय कार्य मंत्री तथा पर्यटन मंत्री (श्री श्रीकान्त जैना): (क) जी, नहीं।

(ख) और (ग) प्रश्न नहीं उठते।

Filling up of vacant posts of Judicial and Accountant Members in ITAT

3625. SHRI RAJ NATH SINGH:
SHRIMATI MALTI SHARMA:

Will the Minister of LAW AND JUSTICE be pleased to state:

(a) what is the latest position regarding filling up the vacant posts of Judicial Members and the Accountant Members in the ITAT and what is the selection

procedure of the members of ITAT at present;

(b) the details thereof;

(c) whether Government propose to create additional benches of ITAT in near future and what are the criteria adopted by Government to make the selection procedure to less time consuming for filling up these vacancies; and

(d) if of so by when and if not, the reasons therefore?

THE MINISTER OF STATE OF THE DEPARTMENT *Of* LEGAL AFFAIRS, LEGISLATIVE DEPARTMENT AND DEPARTMENT OF JUSTICE (SHRI RAMA KANT D. KHALAP): (a) and (b) There are at present 11 vacancies of Members in the Income-tax Appellate Tribunal i.e. 5 vacancies of Judicial Members and 6 vacancies of Accountant Members. Steps have already been taken for filling up 2 vacancies of Judicial Members and 2 vacancies of Account Members. The selection procedure has already been initiated for filling up the remaining vacancies. Selections for these posts are made by a high powered Selection Board headed by p. sitting Judge of the Supreme Court.

(c) and (d) A proposal for the creation of 15 additional Benches of the I.T.A.T. has been forwarded to the Ministry of Finance for their concurrence. The selection procedure for appointment of members in the ITAT has already been revised so as to make it less time consuming.

Modern facilities at Tourist Places in the Country Visited by Foreign Tourists

3626. SHRI G. PRATHAPA REDDY: Will the Minister of TOURISM be pleased to state:

(a) whether all the modern facilities are available at the tourist places where maximum number of foreign tourists visit;

(b) if not, the reasons therefor;

(c) the number of complaints lodged by tourists and nature thereof;

(d) the action taken by the authorities on these complaints; and

(c) the steps taken/proposed to be taken by Government to encourage inflow of more foreign tourists into the country?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF TOURISM (SHRI SRIKANTA JENA): (a) and (b) The development of modern infrastructural facilities is an ongoing process and is being achieved. Some financial assistance is provided to State Government and private investment is also encouraged in this regard. However, the resources available for the development of such facilities are limited.

(c) and (d) During last year, 117 complaints were received by the Department of Tourism. These complaints, mostly from overseas tourists, include inadequate road and air services, cheating by shop-keepers and inconveniences suffered by tourists. These complaints have been acknowledged and enquiries are made either directly or through the concerned Departments. A small cell has also been set up in the Department of Tourism to deal with such complaints.

(c) Steps taken by the Government to encourage inflow of foreign tourists include improvement of infrastructural facilities, development of tourist attractions and strengthening of publicity and promotional efforts.

Pending cases for legal opinion

3627. SHRI GOPALSINH G. SOL-ANKI: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) the total number of cases pending with the Ministry during the last three years year-wise received from various Ministries/Departments for legal opinion against RIL group of industries;

(b) the reasons for inordinate delay in giving legal advice to the various Ministries/Departments;